

STATEMENT ON ACTION TAKEN OR PROPOSED TO BE TAKEN ON CONVENTIONS

SHRI RAVINDRA VARMA: I beg to lay on the Table a statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-Second (Maritime) Session of the International Labour Conference held at Geneva in October, 1976. [Placed in Library. See No. LT-2199/77].

REPORT ON AND AUDITED ACCOUNTS OF DEPOSIT INSURANCE CORPORATION, BOMBAY, ENDING 31-12-1977

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation Bombay, for the year ended the 31st December, 1977, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2200/78].

REPORT ON AND ANNUAL REPORT OF HANDICRAFTS AND HANDLOOMS EXPORTS CORPORATION OF INDIA LTD., AND CENTRAL COTTAGE INDUSTRIES CORPORATION OF INDIA FOR 1976-77

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, and of its subsidiary, the Central Cottage Industries Corporation of India Limited for the year 1976-77.

(ii) Annual Report of the Handicrafts and Handlooms Ex-

ports Corporation of India, Limited, New Delhi and of its subsidiary, the Central Cottage Industries Corporation of India Limited, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-2201/78].

CERTIFIED ACCOUNTS OF AND AUDIT REPORT ON CARDAMOM BOARD

SHRI ARIF BEG: I beg to lay:

A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board Cochin, for the year 1976-77 and the Audited Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [Placed in Library. See No. LT-2202/78].

NOTIFICATIONS UNDER GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, INSURANCE ACT AND CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sections 17 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and subordinate Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1046 in Gazette of India dated the 15th April 1978.

(ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1978, published in Notification No. S.O. 1047 in Gazette of India dated the 15th April, 1978.

(iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1048 in Gazette of India dated the 15th April, 1978.

(iv) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory Clerical and Subordinate Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1049 in Gazette of India dated the 15th April, 1978.

(v) The General Insurance (Termination, Superannuation and Retirement of Officers and Development Staff) Amendment Scheme, 1978, published in Notification No. S.O. 1050 in Gazette of India dated the 15th April, 1978.

[Placed in Library. See No. LT-2203/78].

(2) A copy of the Insurance (Amendment) Rules, 1978, (Hindi and English versions) published in Notification No. S.O. 984 in Gazette of India dated the 8th April, 1978 under sub-section (3) of section 114 of the Insurance Act, 1938. [Placed in Library. See No. LT-2204/78].

(3) A copy of Notification No. G.S.R. 504 (Hindi and English versions) published in Gazette of India dated the 15th April, 1978, under section 159 of the Customs, Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-2205/78].

(4) (i) A copy of the Final Report (Part II) of the Indirect Taxation Enquiry Committee (January, 1978).

(ii) A explanatory note (Hindi and English versions) giving reasons for not laying simultaneously the Hindi versions of the above Report. [Placed in Library. See No. LT-2206/78].

NOTIFICATION UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. 108/78-CE (Hindi and English versions) published in Gazette of India dated the 28th April, 1978, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. 2206A/78].

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Deputy-Speaker, Sir, I have written to the Speaker in regard to the explanatory note that should be circulated earlier. I would like to draw your attention to item No. 7 (4) (ii) of today's agenda. The other day the hon. Speaker in his wisdom had given a clear direction that explanatory note should be circulated earlier so that we can go through it and draw our own conclusion. He had given a clear direction in this regard. But again the same thing is happening.

MR. DEPUTY-SPEAKER: The matter is now being examined by the Committee on Papers Laid on the Table.

SHRI JYOTIRMOY BOSU: I am referring to the direction given by the Speaker.

MR. DEPUTY-SPEAKER: Even so, he has referred it to the Committee.